

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 597
ANSWERED ON – 23/07/2026

PENDING CASES IN INDIAN COURTS

597 SHRI DILIP KUMAR RAY:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the number of cases pending before different courts of India and out of such pending cases, the number of those pending for more than 30 years, 20 years, 10 years, 5 years and 1 year, State-wise; and
- (b) what steps are being taken by Government to reduce those pending cases?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): As per information available on National Judicial Data Grid (NJDG), as on 16.07.2026, the number of cases pending before different Courts of India and the number of those cases which are pending for more than 30 years, 20 years, 10 years, 5 years and 1 year, State-wise are at **Annexure I & II**.

(b): The disposal of cases is within the exclusive domain of the judiciary. Pendency of cases in courts arise due to several factors which include inter alia, complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants etc. However, the Central Government is committed for speedy disposal of cases and reducing pendency and has taken several initiatives to provide an ecosystem for faster disposal of cases:

- i. The Phase-III of the eCourts Project (2023-2027) was approved on 13.09.2023 with an outlay of Rs.7,210 crore to make justice delivery progressively more robust, easy and accessible.
- ii. Under the Centrally Sponsored Fast Track Special Courts (FTSCs) Scheme, for the expeditious disposal of pending cases of Rape and POCSO Act, 775 Fast Track Special Courts (FTSCs) including 398 exclusive POCSO (ePOCSO) Courts are functional across 29 States/UTs and have collectively disposed of 3,87,481 cases.
- iii. Arrears Committees have been set up in all 25 High Courts and the District Courts to clear cases pending for more than five years.
- iv. The Government has also enacted New Criminal Laws 2023, The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018 with a view to reduce pendency.
- v. Alternate Dispute Resolution methods have also been promoted by the Government.
- vi. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/compromised amicably.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 597 FOR ANSWER ON 23.07.2026 REGARDING 'PENDING CASES IN INDIAN COURTS'

Number of cases pending, as on 16.07.2026, and the number of cases pending for more than 30 years, 20 years, 10 years, 5 years and 1 year, State-wise, in the Supreme Court and High Courts							
		>30 years	>20 years	>10 years	>5 years	>1 year	Total pending cases
Supreme Court of India		26	558	10,094	24,611	49,248	96,024
Sr. No.	Name of the High Court						
1	Allahabad High Court	53,787	1,61,598	4,88,359	7,30,562	10,76,285	12,28,353
2	Bombay High Court	3,901	55,255	1,85,261	3,19,478	5,30,094	6,57,813
3	Calcutta High Court	11,417	34,551	75,268	1,09,456	1,72,644	2,00,173
4	Gauhati High Court	0	81	4,802	23,712	50,314	65,001
5	High Court for State of Telangana	63	2,610	36,319	1,02,105	1,96,407	2,42,625
6	High Court Of Chhattisgarh	0	94	6,149	23,454	55,270	74,109
7	High Court Of Rajasthan	2,111	33,296	1,31,370	2,96,248	5,51,038	6,96,348
8	High Court of Andhra Pradesh	1,650	7,331	56,067	1,16,340	2,12,266	2,53,617
9	High Court of Delhi	126	2,129	20,515	42,324	93,070	1,25,478
10	High Court of Gujarat	19	2,143	25,287	70,017	1,39,725	1,75,436
11	High Court of Himachal Pradesh	3	90	8,521	40,777	81,010	1,04,770
12	High Court of Jammu and Kashmir	4	395	6,133	13,514	33,950	44,595
13	High Court of Jharkhand	59	3,855	14,952	29,117	55,241	72,751
14	High Court of Karnataka	44	569	22,221	78,333	2,49,161	3,37,159
15	High Court of Kerala	74	2,004	41,511	1,06,117	2,03,002	2,46,302
16	High Court of Madhya Pradesh	92	24,938	1,54,860	2,54,713	4,14,465	4,90,363
17	High Court of Manipur	0	5	133	1,111	4,426	6,230
18	High Court of Meghalaya	0	0	7	99	821	1,996
19	High Court of Punjab and Haryana	303	25,247	1,32,924	2,28,758	3,51,759	4,23,169
20	High Court of Sikkim	0	0	4	16	153	318
21	High Court of Tripura	0	0	1	13	533	1,613
22	High Court of Uttarakhand	0	869	6,291	23,431	50,824	63,263
23	Madras High Court	3,118	76,298	1,19,699	2,05,815	4,17,639	5,67,814
24	Orissa High Court	376	7,035	38,866	69,684	1,31,359	1,69,320
25	Patna High Court	3,513	11,759	39,137	89,967	1,71,872	2,23,920
	Total	80,660	4,52,152	16,14,657	29,75,161	52,43,328	64,72,536

Source: National Judicial Data Grid (NJDG)

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 597 FOR ANSWER ON 23.07.2026 REGARDING 'PENDING CASES IN INDIAN COURTS'

Source: National Judicial Data Grid (NJDG)

Number of cases pending, as on 16.07.2026, and the number of cases pending for more than 30 years, 20 years, 10 years, 5 years and 1 year, State-wise, in the District & Subordinate Courts							
Sr. No.	Name of State/UTs	>30 years	>20 years	>10 years	>5 years	>1 year	Total pending cases
1.	Andaman and Nicobar	6	110	1,575	3,885	7,388	8,778
2.	Andhra Pradesh	55	774	18,483	1,58,015	6,90,066	9,44,280
3.	Arunachal Pradesh	30	307	1,551	4,106	11,844	16,798
4.	Assam	28	261	10,950	67,825	4,40,194	6,04,236
5.	Bihar	6,946	1,22,947	8,75,694	20,84,325	32,62,587	37,62,813
6.	Chandigarh	2	13	452	6,427	62,032	1,00,263
7.	Chhattisgarh	35	119	1,323	42,555	3,14,447	4,91,080
8.	Delhi	102	1,032	43,538	2,62,519	11,42,749	17,35,136
9.	Goa	272	796	4,527	16,666	44,768	63,560
10.	Gujarat	136	5,987	56,620	2,44,000	10,20,264	16,00,496
11.	Haryana	16	85	5,483	2,22,878	11,11,724	15,27,352
12.	Himachal Pradesh	4	46	10,516	80,486	3,17,396	6,33,979
13.	Jammu and Kashmir	45	654	20,765	84,126	2,58,880	3,64,800
14.	Jharkhand	79	1,012	44,399	1,59,284	4,30,321	5,84,838
15.	Karnataka	206	3,848	99,539	4,30,706	15,72,808	23,21,907
16.	Kerala	222	1,232	48,078	3,43,815	12,84,608	18,12,563
17.	Ladakh	0	0	11	112	937	1,754
18.	Lakshadweep	0	2	26	99	418	601
19.	Madhya Pradesh	144	1,047	35,545	3,82,500	15,68,316	21,34,825
20.	Maharashtra	12,109	69,626	5,52,572	17,65,495	47,68,805	61,80,192
21.	Manipur	10	38	842	3,166	9,223	14,857
22.	Meghalaya	59	309	2,501	5,731	13,183	19,159
23.	Mizoram	0	2	24	576	4,800	9,798
24.	Nagaland	0	9	309	1,191	3,333	4,101
25.	Odisha	4,441	45,333	3,07,216	7,66,177	15,60,820	18,68,323
26.	Puducherry	1	56	2,514	7,672	23,752	36,841
27.	Punjab	9	90	4,090	67,007	5,54,092	10,17,925
28.	Rajasthan	341	2,827	83,567	6,93,167	20,89,199	27,45,299
29.	Sikkim	0	1	4	36	965	2,265
30.	Tamil Nadu	450	4,173	63,962	2,68,543	10,91,674	17,81,234
31.	Telangana	236	1,740	20,277	1,78,176	7,63,779	10,11,003
32.	The Dadra And Nagar Haveli And Daman And Diu	0	30	391	1897	6,234	8,575
33.	Tripura	49	123	739	4281	26,202	75,020
34.	Uttar Pradesh	37,394	3,41,397	23,09,086	49,08,308	96,40,686	1,19,46,397
35.	Uttarakhand	9	139	7,322	55,628	2,18,426	3,09,849
36.	West Bengal	17,839	1,15,192	8,02,541	15,24,468	31,78,638	41,04,641
	Total	81,275	7,21,357	54,37,032	1,48,45,848	3,74,95,558	4,98,45,538